

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR.

ORIGINAL APPLICATION No.48/2014

Dated this the 5th day of April, 2015

CORAM: **HON'BLE SHRI ANIL KUMAR, MEMBER (A)**
HON'BLE SMT. CHAMELI MAJUMDAR, MEMBER (J)

OA NO. 48/2014

1. Mahendra Kumar Verma
 S/o. Shri Kishan Lal Verma
 R/o. Behind New Railway Colony,
 Tehsil Gangapurcity
 District Sawaimadhopur (Raj.)
2. Hemdhar Phatak
 S/o. Shri Vidhyadhar Phatak
 R/o. Plot No.157-B, Nasia Colony,
 Meena Mohalla behind Quarter
 No.32, Tehsil Gangapurcity
 District Sawaimadhopur (Raj.)
3. Abdul Jabbar s/o. Ghamandi Khan
 R/o. Sanjay Colony,
 Harijan Bada Mohalla,
 Gangapurcity District Sawaimadhopur
 (Raj.)
4. Tarkeshwar Chaturvedi
 S/o. Shri Babu Lal Chaturvedi
 R/o. Amit Electronic,
 Near Sahara Bank, Ved Colony,
 Gangapurcity District
 Sawaimadhopur (Raj.)
5. Farid Mohammed s/o Roshan Khan
 R/o. Chuli ke Bagichi,
 Gangapurcity District
 Sawaimadhopur (Raj.)

Applicants

(By Advocate Shri C.L. Saini)

VERSUS

1. Union of India through General Manager, Central -Western Railway, Jabalpur (M.P.)
2. Dy. Chief Personnel Officer (Recruitment) Railway Recruitment Wing, Officer of General Manager Western Railway, Indira Market, Jabalpur (M.P.)
3. Divisional Personnel Officer, office of Divisional Railway Manager, Personnel Branch, Kota. **Respondents**

(By Advocate Shri Anupam Agarwal)

ORDER

PER: SMT. CHAMELI MAJUMDAR, MEMBER (J)

This Original Application has been tagged alongwith OA Nos. 480/2012, 481/2012, 528/2012, 622/2012, 840/2012, 841/2012, 842/2012 19/2013, 20/2013, 21/2013, 258/2013 & 49/2014 wrongly. From the details of the application, it appears in para 1 regarding particulars of the orders against which application is made, the applicants have written that this Original Application is made against the joint representation dated 10.09.2013 of the Petitioners filed in compliance of the order dated 18.11.2011 passed by the Division Bench of the Hon'ble Rajasthan High Court in Civil Writ Petition

No.7119/2011. The applicants have impugned their own representation dated 10.09.2013 as Annexure A-1 which is not permissible. Therefore, this application is not maintainable. The applicants cannot challenge their own representation before the court of law unless and until any adverse order is passed on the said representation. The present Original Application is totally misconceived and is liable to be dismissed.

2. Accordingly, the Original Application is dismissed. No costs.

Chameli Majumdar
(Smt Chameli Majumdar)
Member (J)

Anil Kumar
(Anil Kumar)
Member (A)

ma.